

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 291/MP/2015**

- Subject : Petition for issuing orders for exemption of losses to APSLDC for Simhadri Stage-I power to Andhra Pradesh under the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 and the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
- Date of hearing : 16.2.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioners : Transmission Corporation of Andhra Pradesh Limited and others
- Respondents : Southern Regional Load Despatch Centre and others
- Parties present : Shri Amit Kapur, Advocate, for the petitioners  
Shri S. Vallinayagam, Advocate for the petitioners  
Shri M. Murli Krishna, AP Transco Limited  
Ms. Jayantika Singh, NLDC  
Shri Anil Thomas, SRLDC  
Shri Venkateshan

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking exemption from Point of Connection (PoC) charges and losses in respect of supply of power from Simhadri Stage-I and II to State of Andhra Pradesh through the transmission system owned and operated by the State of Andhra Pradesh. Learned counsel for the petitioner further submitted as under:

- (a) The entire capacity of Simhadri Stage-I (2x500 MW) was allocated to the erstwhile State of Andhra Pradesh and entire 400 kV network was laid by erstwhile APTRANSCO/AP Discoms. After bifurcation of Andhra Pradesh into successor Andhra Pradesh and Telangana by the Andhra Pradesh Reorganization Act, 2014, the power from the generating station is now being shared between AP and Telangana in the ratio of 46.11 : 53.89 with effect from 2.6.2014.
- (b) State of Andhra Pradesh is availing its allocated power share through 400 kV feeders of the transmission system of Andhra Pradesh from Simhadri Stage-I

to Kalpaka sub-station switchyard which is owned and operated by Andhra Pradesh. Since no part of the regional transmission system is used by Andhra Pradesh for transfer of power from Simhadri Stage-I, Andhra Pradesh is not liable to pay the transmission charges.

(c) Similarly, no transmission losses are incurred in the regional transmission system on account of drawal of power from Simhadri Stage-I by the State of Andhra Pradesh and accordingly, regional transmission losses could not be appropriated to the Andhra Pradesh.

(d) As per clause (5) and (6) of schedule 12 of the A.P. Reorganization Act, 2014, transmission lines of APTRANSCO of 132 kV and higher voltage cutting across the successor States shall be deemed as inter-State Transmission System (ISTS) line and the transmission lines falling within the territory of each successor State shall be transferred to the respective State transmission utilities. The maintenance of ISTS lines shall also be done by successor States in their respective jurisdiction.

(e) The petitioner main contention is that the present case is not covered under the scope of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (Sharing Regulations) and it is applicable to DICs who use ISTS. Simhadri Stage-I is electrically connected to State of AP by a transmission system built, owned and operated by the State of AP. Transfer of power from Simhadri Stage-I to the sub-station of AP is not through ISTS lines and power is transferred through State owned dedicated lines. There is no change in flow of power. The power flow path is same before and after reorganization of the State of Andhra Pradesh. However, by treating as a regional entity, APTRANSCO is liable to pay about Rs 180 crore per annum as PoC charges and losses.

2. The representative of SRLDC submitted as under:

(a) Upon bifurcation of AP State, NTPC Simhadri station (CGS) became a regional entity falling under the control area of SRLDC as per Regulation 6.4 2(a) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) since it has share of power for both AP and Telangana. However, both the States of Telengana and AP mutually agreed to schedule the NTPC Simhadri Stage-I generation by AP SLDC.

(b) Regulation 6.4 (3) of Grid Code provides for exemption to be obtained for scheduling for operational expediency. In the SRPC meeting held on 10.10.2015, it was decided that AP shall approach the Commission seeking necessary exemption.

(c) As per sub-clause (t) of clause (1) of Regulation 7 of Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) (Third Amendment) Regulations, 2015, in case an ISGS is connected only to STU network and the shares of the beneficiaries of the generating station are being delivered through the STU network, such a line of the STU network shall be considered as an ISTS for the purpose of these regulations. Therefore, even the State owned lines used for evacuation of CGS is deemed as ISTS.

(d) Though Maharashtra was not being charged transmission charges and losses for evacuation of power from RGPPL since its transmission system of STU is connected to the generating station, after issue of third amendment to the Sharing Regulations, the State owned line used for evacuation from CGS shall be covered as ISTS and the transmission charges and losses will be applicable accordingly.

3. The Commission directed the learned counsel for the petitioner to file a written submission including the interpretation of AP Reorganization Act, 2014 regarding the transmission lines of APTRANSCO cutting across the successor States which shall be deemed as inter-State Transmission System and the applicability of PoC charges and losses in case of such lines. The written submission be filed within a period of two weeks.

4. Subject to above, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**